

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-177/ND/2017

In the matter of :

Mr. Sanjeev Kumar khokher

.. PETITIONER

Vs.

Cititech. Estate (P) Ltd

... RESPONDENT

SECTION :

Under Section 241-242

Order delivered on 02.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Mr. Rajan Gupta, Advocate

For the Respondent/Corporate Debtor : *Mr. Ankit Singh, Advocate for R-1, 2+4*

For the Intervener :

ORDER

Learned Counsel for the Petitioner as well as Ld. Counsel for the Respondents 1,2 & 4 are present. Today, nobody appeared for R-3 & R-5. It is submitted by the Counsels of both sides that talks for settlement are going on and are at advance stage and seek some time to finalize the terms of settlement. 4 weeks time is granted for this purpose.

List on 06.9.2018.

[Signature]

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

[Signature]

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit